

Central Administrative Tribunal  
Principal Bench: New Delhi

OA No.154/94  
MA No.174/94

New Delhi this the 24th Day of January, 1994.

Shri N.V. Krishnan, Vice-Chairman (A)

Shri B.S. Hegde, Member (J)

1. Union of India through  
the General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.
2. The Divisionl Personnel Officer,  
Bikaner Division,  
Northern Railway,  
D.R.M's Office,  
Bikaner. ....Applicants

(By Advocate Shri R.L. Dhawan)

Versus

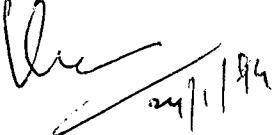
1. Ram Chander, son of  
Sh. Budh Ram - Safaiwala  
under Chief Health Inspecdor,  
Bikaner Division, Northern  
Railway, Rewari.
2. The Presiding Officer,  
Central Govt. Labour Court,  
Ansul Bhavan, 11th Floor,  
Kasturba Gandhi Marg,  
New Delhi. ....Respondents

ORDER (ORAL)  
(Hon'ble Mr. N.V. Krishnan)

The application is directed against the award of the Central Government Labour Court, New Delhi dated 5.9.91 in LCA-1019/87 on the ground that the orders have been passed without jurisdiction. The applicants have also filed MA-174/94 for condoning the delay. It is stated that the certified copy of the award was prepared on 19.8.92 and was received on 16.10.93. It is not indicated when the certified copy was applied. Obviously, there is a considerable amount of delay in this case and considering the fact that the amount involved in the award

is around Rs.800/- we do not find that any cause has been shown to condone the delay. Accordingly, MA-174/94 for condonation of delay is dismissed. Consequently, the OA is also dismissed, as barred by limitation.

  
(B.S. Hegde)  
Member(J)

  
24/1/94  
(N.V. Krishnan)  
Vice-Chairman

San.